

COURT-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 142 /2015

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> November, 2016, 10.30 A.M

Name of the Company	Santanu Basu. -Versus- Tarit Appliances & Equipment (1989) Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Sarvapriya Mukherjee, Adv. }  
Arbab Sardar, Adv. }

Petitioner

Arbab Sardar  
Advocate.  
7/11/2016

Anirban Ray  
Anuj Singh  
M. Chowdhary  
Debabrata Das

Respondents

M. Chowdhary

ORDER

The Ld. Lawyers on behalf of the petitioner(s) and respondent(s) are present. Both the Ld. Lawyers submitted that the matter has been settled in the High Court at Calcutta pursuant to order dated 5<sup>th</sup> October 2016 passed in ACO Ref.171/2015 & APO 392/2015 and both the cases were disposed of accordingly.

In view of the above order passed by the Hon'ble High Court at Calcutta, both the Ld. Lawyers seeking permission to withdraw the Company Petition as both the parties had entered in to comprehensive settlement. A computer generated (downloaded) copy of the order dated 05.10.2016 has been filed which may be kept on record.

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Heard both the sides. Accordingly Company Petition is disposed of on withdrawn along with C.A., if any. However, both the Ld. Lawyers are directed to put their respective signature(s) on the Order Sheet



MANORAMA KUMARI  
MEMBER(J)